

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No.115

IA(I.B.C)/1400 (CH)2023

CP (IB] No. 246/Chd/Pb/2022

(Admitted)

IN THE MATTER OF:-

Parmjit Kaur Kochar, PG Kochar
Overseas Pvt. Ltd.

...Petitioner

Under Section: 94, IBC 2010, R 11 NCLT 2016

Order delivered on 17.01.2024

CORAM:

**SH. L.N. Gupta
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the applicant/RP : Ms. Manveen Narang, Advocate

For the RP-in-person : Mr. Biswa Ranjan Chatterjee

ORDER

It is stated by the RP that despite publication of notice no creditor came forward to file the claim. At present, the sole creditor is Punjab National Bank Branch-Hall Bazar Amritsar as per the petition, so the RP is directed to serve a notice upon the Branch Manager of the said Branch within one week and file affidavit of service within one week. The Manager of the Punjab National Bank-Hall Bazar Amritsar is directed to come present in-person or through counsel or virtually for further proceedings in the matter failing which appropriate orders will be passed. List the matter on 19.02.2024.

Sd/-
(L.N. Gupta)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)